

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) to (d) All port projects are undertaken by Major Ports after getting the Environmental/CRZ Clearances from Ministry of Environment & Forests (MoEF). After undertaking of detailed Comprehensive Environment Impact Assessment (EIA) study as per Rules and Regulations of MoEF's and Coastal Regulation Zone (CRZ) Notification, 2011, the port projects are taken up.

New law to manual scavenging

580. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that the Manual (Scavengers) and Construction of Dry Latrines (Prohibition) Act, 1993 has failed to eradicate the dehumanizing practice even 18 years after its enactment;

(b) if so, the details and reasons therefor;

(c) whether in view of its failure, Government has a proposal to enact a new law to end manual scavenging in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) and (b) Certain instances of manual scavenging have been brought to this ministry's notice, which have been referred to concerned State Governments for verification and rehabilitation of remaining manual scavengers.

(c) and (d) The matter is being examined.

Evaluation of Rajiv Gandhi National Fellowship

581. DR. BHALCHANDRA MUNGEKAR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) total number of amount disbursed under Rajiv Gandhi National Fellowship for SC/ST students in higher education;

(b) whether the Ministry or the UGC has evaluated the scheme since its inception in 2005-06;